
(1990) 12 P&H CK 0015

High Court Of Punjab And Haryana At Chandigarh

Case No: C.R. No. 3063 of 1989

Shiv Gian Singh

APPELLANT

Vs

Ramesh Birch and
Others

RESPONDENT

Date of Decision: Dec. 21, 1990

Citation: (1991) CivCC 346

Hon'ble Judges: S.S. Sodhi, J

Bench: Single Bench

Judgement

@JUDGMENTTAG-ORDER

S.S. Sodhi, J.

After hearing counsel for the parties, a direction is issued to the Rent Controller to dispose of the matter pending before him as expeditiously as possible.

2. It is stated that the petition is at the stage of the recording of the evidence of the tenant. It is in this behalf said that some of the witnesses that the tenant wishes to examine are such as cannot be produced by him on his own, but have to be summoned. Counsel for the tenant, however, undertakes to ensure service of summons upon all the witnesses that he may summon by taking summons dasti for the date that may be fixed for their evidence and further that if such service is not effected, no further adjournment for the evidence of such unserved witness or witnesses shall be sought.

3. The Rent Controller is accordingly hereby directed to fix an early date for the recording of the remaining evidence of the tenant. Dasti summons may be given to the tenant for effecting service upon his witnesses. If, for any reason, some of the tenant's witnesses cannot be summoned for the date fixed, another adjournment be granted to the tenant for this purpose. If the tenant fails to effect service upon all or any of his witnesses for either of these dates, no further opportunity be afforded to the tenant, for this purpose. In other words, the recording of the evidence of the tenant be completed on the next date of

hearing or at any rate during the next two dates of hearing.

4. Parties are directed to appear before the Rent Controller on January, 2. 1991. The Rent Controller shall fix the next date for the recording of the evidence of the tenant in such manner that it can be concluded by on 1½r before February 15, 1991. The entire matter, thereafter be disposed of in expeditiously as possible.

5. This revision petition is disposed of in these terms. Costs of this petition shall be costs in the proceedings. Counsel fee Rs. 500/-